

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM TO
ADJUDICATION ORDER No. Order/AK/DS/2026-27/32398-32400**

1. Whereas, an Adjudication Order No. Order/AK/DS/2026-27/32398-32400 dated April 29, 2026 (hereinafter referred to as 'said Adjudication Order') was passed in the matter of Front Running by Navnit Gadoya, Chiranggi Irish Shah and Surbhi Aggarwal.

2. In paragraph 6 of the said Adjudication Order, the existing text shall be substituted with the following:

"6. However, no reply was received from the Noticees. In the interest of natural justice, the Noticees were provided an opportunity of hearing on March 05, 2026, vide hearing notice dated February 17, 2026. The hearing notice was delivered to Noticees 2 and 3 through SPAD and digitally signed hearing notice was delivered to Noticee 1 vide email dated February 17, 2026. However, none of the Noticees appeared for the hearing or submitted any response to the SCN. I note that no prejudice has been caused to the Noticees and that the principles of natural justice have been duly followed in the matter. I am, therefore, inclined to take a view that the Noticees have nothing to submit in the matter."

3. The said Adjudication Order shall always be read along with this 'Corrigendum'. Other contents of the said Order shall remain unchanged.

4. A copy of this Corrigendum is being sent to the Noticees and also to SEBI.

**DATE: MAY 06, 2026
PLACE: MUMBAI**

**AMIT KAPOOR
ADJUDICATING OFFICER**